
(2025) 11 GUJ CK 1913
In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Regular Bail) No. 10482 Of 202

Ajay Motibhai (Vaghela) Bavri

APPELLANT

Vs

State Of Gujarat & Anr

RESPONDENT

Date of Decision : 26-11-2025

Acts Referred:

Citation : (2025) 11 GUJ CK 1913

Hon'ble Judges : Nikhil S. Kariel, J

Bench : Single Bench

Advocate : Prerak R Bhatt, L B Dabhi

Final Decision : Disposed Of

Judgement

Nikhil S. Kariel, J

1. Heard learned Advocate Mr. Prerak R. Bhatt for the applicant and learned APP Mr. L.B. Dabhi for the respondent-State.

2. Vide an order dated 03.09.2025, learned Co-ordinate Bench of this Court had directed the Trial Court to submit the report as regards the status of the trial. It would appear that vide a communication dated 10.09.2025, the learned Principal Judge, City Civil & Sessions Court, Ahmedabad had tendered the report dated 10.09.2025 by the concerned Court where the trial with regard to the present applicant is pending and whereas, it appears that a total of 27 witnesses have been examined, out of 52 witnesses named by the prosecution.

3. Considering the same, more particularly the assurance given by the learned Sessions Court that it will do its best to expedite the trial, at this stage, learned Advocate Mr. Bhatt would not press the present application and whereas the learned Trial Court is directed to expedite the trial. The present application stands disposed of accordingly.